

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2810/2002  
M.A.NO.2420/2002

(2)

Thursday, this the 31st day of October, 2002

Hon'ble Shri Justice V.S.Agarwal, Chairman  
Hon'ble Shri S.A.T. Rizvi, Member (A)

1. M.L.Bhandari, aged 57 yrs.  
s/o Late Shri Ravi Dutt Bhandari  
r/o 373, Sector 7A, Faridabad, Haryana
2. Shri A.K.Mehrotra, aged 59 yrs.  
s/o Late Shri K.N.Mehrotra  
r/o 877, Laxmibai Nagar, New Delhi
3. S.K.Arora aged 57 yrs.  
s/o Shri U.C.Arora  
r/o 84, Chandrolok Enclave,  
Pitam Pura, New Delhi
4. R.K. Gambhir, aged 59 years  
s/o Late Shri T.D.Gambhir  
r/o 258, Sector 8,  
R.K.Puram, New Delhi
5. Y.K.Prasad aged 57 yrs.  
s/o Late Shri Shyam Prasad  
r/o IV/125, North West  
Moti Bagh, New Delhi

..Applicants  
(By Advocate: Shri G.S.Chaman)

VERSUS

1. Union of India through the Secretary  
Ministry of Home Affairs,  
Govt. of India  
Central Sectt., North Block  
New Delhi
2. Director, Intelligence Bureau  
(MHA), Govt. of India  
No.35, New Complex, Sardar Patel  
Marg, New Delhi
3. Secretary, Ministry of Personnel,  
PG & Pensions, Deptt. of Personnel  
& Training, Govt. of India  
Central Sectt., North Block,  
New Delhi

..Respondents

O R D E R (ORAL)

Shri Justice V.S.Agarwal:

MA-2420/2002

MA-2420/2002 is allowed subject to just  
exceptions. Filing of joint application is permitted.

*Ms Ag*

OA-2810/2002

(3)

The applicants are working as Deputy Central Intelligence Officer (Technical). It is a Grade 'A' service. By virtue of the present application, they seek quashing of the order dated 31.7.2002 rejecting the representation of the applicants and further a direction that they should get the benefit of senior time scale of pay which is stated to be made applicable to the other similarly situated officers in other Departments/Ministries under the respondents.

2. Perusal of Annexure A-1, which is the order of 31.7.2002 rejecting the representation, shows that no reasons as such have been recorded while rejecting the claim of the applicants. In the peculiar facts when parity of scales are claimed, it would be appropriate and in the fitness of things that a speaking order is passed by the respondent No.1 indicating the reasons for doing so. It would be appreciated that the said speaking order is passed preferably within six months from the date of receipt of a certified copy of the present order.

3. With these directions, the OA is disposed of.



(S.A.T. Rizvi)  
Member (A)

/sunil/



(V.S. Aggarwal)  
Chairman